

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

MA 382 of 2002
CPC 169 of 2001
(OA 118 of 1997)

Present : Hon'ble Shri B.P. Singh, Administrative Member
Hon'ble Shri N. Prusty, Judicial Member

Ministry of Defence

- VS -

Prabir Kr. Mohanta & Ors

For the Applicant : Mr. B. Mukherjee, Counsel

For the Respondents: Mr. N.C. Chakraborty, Counsel

Date of Order : 18-07-2002

O R D E R

SHRI B.P. SINGH, AM

This MA has been filed for extention of time for implementing the order of the Tribunal dated 2-5-2000 passed in O.A.118 of 1997. Three months' time for compliance of the order dated 2-5-2000 was given to the respondent authorities which expired in August, 2000. The MA has been filed on 4-7-2002 i.e. after about two years. The present application is not maintainable since time has already been over in August, 2000. Accordingly, MA is dismissed.

2. The Ld. Counsel for the contemnor submits that he is not able to file reply to the CPC and he prays for sometime to file the same. Prayer is granted and reply to CPC be filed by the next dated fixed on 3-8-2002.

Member (J)

2-8-2002
Member (A)